

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. C.P.(IB)-1365(MB)/2019

CORAM: SHRI ASHOK KUMAR BORAH, HON'BLE MEMBER (J)
SHRI SHYAM BABU GAUTAM, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 23.09.2021**

NAME OF THE PARTIES: - HEC Infra Project Ltd
V/s
Vadraj Cemet Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). The matter was listed on 13.08.2021 on that day this bench passed order directing the parties to remain present on 23.09.2021 the Court has further observed in case the parties fail to appear, the Petition will be dismissed. On perusal of the papers and records available before this Tribunal and taking into account the continuous absence of Petitioner further strengthens the belief that the Petitioner is not interested to prosecute this matter. Hence, the **CP (IB) 1365 of 2019 is dismissed for non-prosecution** file be consigned to records.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)
23.09.2021

Sd/-
ASHOK KUMAR BORAH
Member (Judicial)